

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT)(Insolvency) No. 342 of 2021**

IN THE MATTER OF:

**Assistant Commissioner,
Central Goods and Service Tax**

...Appellant

Vs

VHCL Industries Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Maithili D. Mehta, Advocate.

For Respondents: Mr. Kiran Shah, CA

**O R D E R
(Through Virtual Mode)**

04.05.2021 Heard learned Counsel for the Appellant – Mr. Maithili D. Mehta and Mr. Kiran Shah, CA appears on behalf of the Respondent Nos. 1 & 2 (Corporate Debtor and Liquidator) and receives notice.

Respondents are directed to file replies to both I.A. No. 779 of 2021, for condonation of 42 days of delay in filing the Appeal and the main Appeal within three weeks and the Appellant is directed to file rejoinder, if any, within one week thereafter.

List the Appeal on **1st July, 2021** 'For Admission (after Notice)'

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Akc/Km